

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL, KOLKATA  
EASTERN ZONAL BENCH: KOLKATA**

**MA/76906/2018  
And  
Appeal No. E/76715/2018**

Arising out of Order-in-Appeal No. 124/HAL/CE/2017-18 dated 05/02/2018 passed by the Commissioner of CGST & Central Excise (Appeals-II), Kolkata.

Commissioner of CGST & Central Excise, Kolkata.

...Appellant (s)

**Vs.**

M/S. Ramkrishna Engineering Pvt. Ltd.

... Respondent (s)

Appearance:

Shri S. S. Chattopadhyay, Suptd. Suptd. (AR) for the Revenue  
None for the Respondent(s)

**CORAM:**

**HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)**

Date of Hearing/Decision: - 01.01.2019

Order No. MO/75004/2019 & FO/A/75004/2019

**Per Shri P. K. Choudhary,**

The appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 11.07.2018.

2. When the matter was called none appeared on behalf of the Respondent-Assessee.

3. After hearing the Ld. A.R. for the Appellant-Revenue, the prayer of the Revenue is allowed. Accordingly, the appeal is dismissed as withdrawn. Misc. Application for withdrawal of Appeal stands disposed off.

(Pronounced in the open court.)

**(P.K.Choudhary)  
Member(Judicial)**

Tushar Kr.